

(c) if not, the reasons for the delay in settling them under the *Jhuggi Jhompri* scheme?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) No.

(b) Does not arise.

(c) In order to provide accommodation for about 50,000 eligible squatters, only 25 sq. yards plots are being developed at present. Plots of 80 square yards are therefore not available for allotment to them including those evicted from Purana Qila. They will be considered, along with others, for allotment of tenements and 80 square yards plots on rental basis as and when the tenements/plots are constructed/laid.

Dispensary for Madangir Colony

355. Shri Gulshan: Will the Minister of Health and Family Planning be pleased to state:

(a) whether it is a fact that only one dispensary of Delhi Administration consisting of only one doctor is serving a population of more than twenty thousand of the *Jhuggi Jhompri* transit camp at Madangir; and

(b) if so, the steps being taken to provide adequate medical facilities to those residents?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) and (b). One dispensary and one Maternity and Child Welfare Sub-centre under the Administrative control of the Delhi Municipal Corporation, are functioning at Madangir. The dispensary is under the charge of a wholetime Medical Officer. The Sub-Centre, which remains open on all week days is visited twice a week by a lady doctor. Patients requiring hospitalisation are referred to the colony hospitals at Kalkaji and Malviya Nagar or Safdarjung Hospital. The medical facilities provided are considered adequate.

Jhuggi Jhompri Scheme

356. Shri Gulshan: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that under the *Jhuggi Jhompri* scheme, allottees of 25 square yards plots in different *Jhuggi Jhompri* camps are to be allotted four-storeyed tenements instead of 80 square yards plots;

(b) if so, the number of such four storeyed tenements under construction with their respective sites and the actual rent proposed to be fixed; and

(c) the number of families proposed to be settled before the General Elections of 1967?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) No. There has been no change in the original scheme. To the eligible squatters either plots of 80 square yards or tenements will be allotted in due course. As the number of eligible squatters is more than 50,000 for the present only plots of 25 square yards are being allotted.

(b) 5,000 tenements have been sanctioned for construction. Out of these, 3,872 tenements are under construction at the following sites:

(i) Kalkaji	1,272
(ii) Garhi Jharia Maria	.. 384
(iii) Ranjit Nagar Khampur	496
(iv) G. T. Road Shahdara	.. 496
(v) Si'ampur	.. 224
(vi) Najafgarh Road	.. 1,000
	TOTAL 3,82

The rent of a tenement has been provisionally fixed at Rs. 32 per month. In case of persons whose income is less than Rs. 250 per month, subsidised rent of Rs. 18 per month will be charged in the first year and it

will gradually be increased to Rs. 32 by the sixth year.

(c) It is not possible to give any correct estimate at this stage. This depends on (i) the availability of land (ii) provision of basic civic amenities and (iii) the allotment of funds.

Family Planning Clinics

357. Dr. P. Srinivasan:
Shri Paramasivan:
Shri Gokulananda Mohanty:

Will the Minister of Health and Family Planning be pleased to state:

(a) the number of family planning clinics functioning at the end of 1965, State-wise;

(b) how many people have benefited from these clinics, State-wise;

(c) how many sterilisation were made, State-wise; and

(d) how many loops were distributed, State-wise?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) to (d). The required information is contained in the Statements-I to IV, respectively laid on the Table. [Placed in Library. See No. LT-5488/66].

Calcutta Metropolitan Sanitary Board

358. Dr. Ranen Sen:
Shri Dinen Bhattacharya:

Will the Minister of Health and Family Planning be pleased to state:

(a) whether the formation of Calcutta Metropolitan Water and Sanitation Board as proposed by the West Bengal Government has been sanctioned by the Union Government; and

(b) if so, the functions of the Board?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) The Calcutta Metropolitan Water and Sanitation Bill, 1966, which *inter alia*

provides for the formation of a Board of Directors, was passed by the West Bengal State Legislature during its last Session and is now awaiting the assent of the Governor and the President's assent will no doubt be given.

(b) The functions of the Calcutta Metropolitan Water and Sanitation Authority, which will consist of a Board of Directors and a General Council, shall be the promotion and operation of schemes for water-supply sewerage, drainage, sewage treatment and disposal of nightsoil in unsewered areas.

The functions of the Authority also include the following:

(i) to control withdrawal of underground water and regulate drilling of tube-wells.

(ii) to prevent pollution of water including water source, water course or channel.

(iii) to regulate treatment of industrial waste before disposal.

Thermal Plant for Kerala

359. Shri Mohammed Koya:
Shri A. K. Gopalan:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the proposal for a thermal plant in Kerala was discussed with the Planning Commission in December, 1965; and

(b) if so, the nature of decision reached?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) The proposal was informally discussed in the meeting held in the Planning Commission on the 18th December, 1965 to discuss the Annual Plan of Kerala for 1966-67.

(b) No decision was taken in this meeting in respect of the scheme. The proposal has been placed before the Advisory Committee on Irrigation, Flood Control and Power Projects for